IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-297/ND/2017

In the matter of:

Gold String Interiors (P) Ltd

.. PETITIONER

SECTION:

Under Section 252

Order delivered on 12,2,2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Gursat Singh, Advocate

For the Respondent/Corporate Debtor :-

For the Intervener

: Mr. Manish Raj, Co. Prosecutor Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh,

Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for the Income tax Department are also present. Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for IT Department represents that observations of her Department have been duly filed on 04.1.2018 vide diary No.90 with a copy of the observations also made available to the Ld. Counsel for the petitioner. In relation to the reply of ROC, a week's time is finally sought for. Taking into consideration the said representation, a week's time is finally granted. However, in case reply is not filed within the said period, this Tribunal will be constrained to proceed with the matter and dispose of the matter on merits.

List on 21.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.2.2018